[20 December, 1999]

(c) the steps taken by Government to augment the water supply?

THE MINISTER OF URBAN DEVELOPMENT (SHRI JAGMOHAN): (a) Yes, Sir. There is shortage of water supplied by Delhi Jai Board in CPWD Colony Vasant Vihar including the quarters occupied by employees of Lok Sabha and Rajya Sabha Secretariat.

(b)

Month	Water supplied by	Required quantity
	Delhi Jai Board (Kilo litres)	(Kilo litres)
6/99	17740	38250
7/99	18390	39525
8/99	18540	39525
9/99	20630	38250
10/99	19970	39525
11/99	18330	38250

(c) The following steps have been taken by government to augment the water supply:

(i) Delhi Jai Board has been asked to augment the water supply in the colony.

(ii) Water has been supplied through tankers in addition to the supply made by Delhi Jai Board.

(iii) Water has been added from the tubewells bored in the colony, (iv) Action has been taken to bore a new deep tubewell which is likely to be commissioned by March 2000.

Underground subway between P.H. and P.H.A.

1984. SHRI SUKHDEV SINGH LIBRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal to connect the Parliament House with Parliament House Annexe by the underground sub-way;

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- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA): (a) to (c) Yes, Sir. Sometime back there was a proposal to link Parliament House with Parliament House Annexe by constructing a subway across Talkatora Road. Preliminary scheme for this was submitted by CPWD to Lok Sabha Secretariat vide letter No. CE/23(37)/PLP/98 dated 26-5-98. No decision in this regard has been communicated by Lok Sabha Secretariat to CPWD so far.

Violation of CCS (Conduct) Rules by CPWD Employees

1985. SHRI ANANTRAY DEVSHANKER DAVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the employees of CPWD (Circle VII, R. K. Puram, New Delhi) who are working as CPWD approved contractors in the name of their family members in violation of CCS (conduct) Rules;

(b) whether it is a fact that M/s. Bhagwati Enterprises which has been awarded contracts amounting to lakhs of rupees is being run by an employees of Circle VII, R. K. Puram and the firm has used materials of substandard quality in connivance with CPWD officials; and

(c) if so, the action taken in the matter?

THE MINISTER OF URBAN DEVELOPMENT (SHRI JAGMOHAN): (a) Presently, no employee of CPWD Circle VII, R. K. Puram, New Delhi is working as contractor in the name of his family members. However, wife of Shri Devendra Kumar, UDC who had worked in CPWD Circle VII upto 21.6.1999 is working as contractor through the firm of M/s. Bhagwati Enterprises. The firm was registered in December, 1991. Under rule 15(3) of CCS (Conduct) Rules, 1964, Shri Devendra Kumar was required to intimate the Government about the engagement of his wife in the business of contractorship. Inquiry is being conducted to ascertain whether intimation under rule 15(3) of the CCS (Conduct) rules, 1964 was given by Shri Devendra Kum«, before his wife's' firm was

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